

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 231/MP/2024**

**Coram:**

**Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member**

**Date of Order: 22<sup>nd</sup> July, 2024**

**In the matter of**

Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate reliefs with regard to extension of scheduled commissioning date and stay off any coercive measures.

**And**

**In the matter of**

**Khandukhal Rampura Transmission Limited,**

1st Floor, Urjanidhi,  
1 Barakhamba Lane, Connaught Place  
New Delhi, Delhi Central 110001

**..... Petitioner**

**VERSUS**

**1. Central Transmission Utility of India Limited,**

“Saudamini”, 1st Floor, Plot no.2, Sector -29,  
Gurgaon 122001, Haryana

**2. Power Transmission Corporation of Uttarakhand Limited,**

Vidyut Bhawan, Near ISBT Crossing,  
Saharanpur Road, Majra, Dehradun, 248002

**3. PFC Consulting Limited,**

(A wholly owned subsidiary of Power Finance Corporation Limited)  
9th Floor, A-Wing, Statesman House,  
Connaught Place, New Delhi -110001

**... Respondents**

**ORDER**

The Petitioner, Khandukhal Rampura Transmission Limited, has filed the present Petition with the following prayers:

*“(a) Admit the Petition;*

*(b) Direct Power Transmission Corporation of Uttarakhand Limited to extend the Scheduled Commercial Operation Date for 6 months i.e. from 30.09.2024 to 31.03.2025;*

*(c) Hold and declare that Khandukhal Rampura Transmission Limited is exempted from any financial liabilities due to delay in achieving SCOD; and*

*(d) To pass such other and further order(s) as this Commission deems appropriate under the facts and circumstances of the present case.”*

2. The Petitioner, vide its letter dated 15.7.2024 has submitted that due to subsequent changes, the present Petition is required to be amended. Accordingly, the Petitioner has sought permission to withdraw the present Petition with liberty to approach the Commission with a fresh Petition. The Petitioner has prayed to adjust the filing fees paid in the present Petition against the Petition to be filed on the subject.

3. In view of the submissions of the Petitioner, the Petitioner is permitted to withdraw the present Petition. The filing fees paid in the present Petition shall be adjusted against the Petition to be filed by the Petitioner in the future.

4. Accordingly, Petition No. 231/MP/2024 is disposed of as withdrawn.

**Sd/-  
(Ramesh Babu V)  
Member**

**sd/-  
(Arun Goyal)  
Member**

**sd/-  
(Jishnu Barua)  
Chairperson**